

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
Court No-II
(through web-based video conferencing platform)**

Item 3

IA No.2294/23
In

CP(IB) No. 238/Chd/Hry/2019
(Admitted)

Under Section 7, IBC 2016
R 11 NCLT

In the matter of:-

Sarthak Gupta and Dolly Gupta

...Petitioner-Financial Creditor

Vs

MLP Developers and Promoters Pvt. Ltd

...Respondent-Corporate Debtor

Present: Mr. Aditya Trehan, Advocate for the petitioner-Financial Creditor.
Mr. Romesh Chander Sawhney, RP in person.

IA No.2294/2023

We have heard the submissions made by the counsel for the applicant. The counsel for the applicant has prayed for recalling the bailable warrants issued on 15.09.2023 in this matter. Let the matter be posted for 26.10.2023.

Sd/-

**(Satya Ranjan Prasad)
Member (Technical)**

October 17, 2023
Mamta/Mukta

Sd/-

**(Dr. P.S.N. Prasad)
Member (Judicial)**